National Bank NOVEMBER 30, 1981 323 West Bengal in any month; sometimes even half the amount does not reach in

a month.

12.16 hrs.

[MR. DEPUTY SPEAKER in the Chair] Due to this and the consequent failure of ration supply in a deficit State like West Bengal the prices of foodgrains are steadily increasing in areas of West Bengal causing great hardship to the poor.

The Minister of Civil Supplies should immediately see so that supply is rushed and the situation can be remedied.

12.17 hrs. NATIONAL BANK FOR AGRICUL-

BILL—Contd. MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause con-

TURE AND RURAL DEVELOPMENT

sideration of the Bill to establish a bank to be known as the National Bank for Agriculture and Rural Development for providing credit for the promotion of agriculture, small-scale industries, cottage and village industries, handicrafts and other rural crafts and other allied economic activities in rural areas with a view to promoting integrated rural development and securing prosperity of rural areas, and for matters connected therewith or incidental thereto.

Clause 2— (Definitions)

PROF. N. G. RANGA (Guntur):

beg to mave:

Page 1, line 14,after "includes" insert-

"horticulture'(14)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I beg to move:

Page 1, line 15, after "farming", insert-"hort:culture". (15)

SHRI BAPUSAHEB PARULEKAR:

already expressed myself.

The hon. Minister is accepting amendment and, therefore, there is no need for me to speak.

for Agr. and

Rural Dev. Bill

PROF. N. G. RANGA: There is no

need to speak for me, Sir, as I have

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I shall

MINISTER THE OF FINANCE (SHRI R. VENKATARAMAN): Though I am advised by the Law Department that the word 'agriculture' includes 'horticulture', in order to make it clear, I agree to accept the amendment moved by my respected friend, Prof. Ranga.

MR. DEPUTY-SPEAKER: The question is:

'horticulture', (14).

Page 1, line 14-

The motion was adopted. MR DEPUTY-SPEAKER:

after 'includes' insert-

of the House. Amendment No. 15 was put and negatived.)

now put amendment No. 15 moved by

Shri Bapusaheb Parulekar to the vote

MR. DEPUTY-SPEAKER: The question is: "That clause 2, as amended, stand

part of the Bill." The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3—Establishment and corporation of National Banks for Agriculture and Rural Development.

SHRI SUDHIR GIRI (Contai): I beg to move:

Page 4, line 25,for "Bombay"

substitute "Calcutta". (17)

National Bank AGRAHAYANA 9, 1903 (SAKA) 325 for Agr. and Rural Dev. Bill

Page 4. line 26,-.. after 'place'

insert-in the eastern region of the country'. (18)

THE MINISTER FINANCE OF (SHRI R. VENKATARAMAN): Sir, this provides that the headquarters will be in Bombay or at any other place as Central Government may fix. The idea is that since the Reserve Bank and all

the Central apex institutions are Bombay, it would be advisable to have the Headquarters there. However, the Clause does not prevent the headquarters being changed. Therefore, I

unable to accept the Amendment.

DEPUTY-SPEAKER: I MR. Amendments No. 17 and 18 moved by Shri Sudhir Kumar Girl to the vote of the House.

Amendments Nos. 17 and 18 were put and negatived. MR. DEPUTY-SPEAKER: The ques-

tion is: "That Clause 3 stand part of the

Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill. Clause 5 (Management)

SHRI MOOL CHAND DAGA (Pali): I beg to move:

Page 5-

omit lines 9 and 10. (22)

VENKATARAMAN: SHRI R. we are not accepting this amendment.

SHR MOOL CHAND DAGA: Sir. in the discharge of powers under this

section, the Managing Director follow the instructions as the Chairman may give. I would like to know whether this Bill has given any powers functions to the Chairman? If not, then what directions can he give. So long as

the Board does not give power to the

Chairman, how can the Chairman give

directions? What are the provisions and

clauses in which Chairman has been

given powers. He can give directions

provided this Board has entrusted him with any such powers. Now according to the Sub-Clause 3 of Section 5, it is said that:

"The Managing Director shall also have powers of general superintendence, direction and management of the affairs and business of the National Bank and may also exercise all powers and do all acts and things which may be exercised or done by the National Bank."

That is under certain regulations, which will be framed, the Managing Director will function. Well and good. But what about the directions? Nothing has been mentioned. Therefore, I think a time can come when the Chairman may oppose the direction saying he is not supposed to carry it out because he can say you have no right to directions to me until and unless the

SHRI R. VENKATARAMAN: Sir, the hon. Member, Mr. Daga, is indulging in fights of imagination. Actually in all these institutions we have achairman, a Managing Director. A Chairman cum-Managing Director is also there in many of the recognised institutions, in many of the banks.

We have provided in this, that there

bill empowers.

will be a Chairman; and, if necessary, a managing director-not necessarily there must be a Managing But if there is a Managing Director—in fact, if we don't appoint, they will appoint; the Executive has the power to appoint a Managing Director, or not to appoint a Managing Director,—the Executive has the power to appoint Chairman-cum-Managing Director or to appoint a Chairman separate from the Managing Director. Therefore, these are powers which the Executive has. All that this section says is that the Chairman will give the directors. If the Managing Director does not carry out these directions, he will be dismissed. Therefore there is no question that such a thing will arise.

SHRI MOOL CHAND DAGA: One sentence. Heavens will not fall. Kindly hear me.

MR DEPUTY SPEAKER: He has

MR. DEPUTY SPEAKER: He halready replied. The question is:

Page 5,—

omit lines 9 and 10. (22)

The Motion was negatived.

MP DEDITES COEARED.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 5 stand part of the Bill."

The Motion was adopted.

Clause 5 was udded to the Bill.

Clause 6—Board of Directors.

MR. DEPUTY-SPEAKER: Mr. Daga,

are you moving your amendment No. 9? SHRI MOOL CHAND DAGA: Yes, 1

beg to move:

Page 5,—omit lines 26 to 30. (9)

Page 5, line 23, after 'shall be' insert

*non-Government' (25)

MR. DEPUTY SPEAKER: Are you

moving your amendment, Mr. Parulekar?

SHRI BAPUSAHEB PARULEKAR:

Yes. I beg to move:

Page 5 line 18,—

after "rural economics" insert—

"rural horticulture."(16)

MR. DEPUTY SPEAKER: Mr. Daga, are you going to speak? I don't think.

Every thing is very clear I think Government will reply. Mr. Parulekar, you can.

SHRI BAPUSAHEB PARULEKAR:
This amendment is practically ancillary
to the amendment which I have moved.
The title itself makes a distinction bet-

The title itself makes a distinction between agricultural development and rural development. When the question as to how the Board is to be constituted is mentioned in clause 6, in (b)

'thereof you have not included any ex-

pert either in agriculture or in hort!-

culture. It only mentions "experts in rural economics, rural development, handicrafts and other rural crafts, village and cottage industries" etc. I would like to know whether you treat any expert in agriculture or horticul-

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ture as a person having a disqualification for being a director in this Bank. Therefore, my amendment including expert of "rural horticulture". Otherwise, it may mean that he might be an

expert in agriculture, but he is not entitled to be a director, under this particular clause. Therefore, I have requested for including agriculture or horticulture. Of course, it is not inclu-

ment, I have said only 'horticulture'. Kindly consider whether "expert in agriculture or horticulture" can be included, so that the possibility of his not

SHRI R. VENKATARAMAN: Ans-

being included is ruled out,

ded in my amendment. In my amend-

wering the professor's point first, the word "experts" in rural economics, according to us, includes not only people in agriculture, but includes all those connected with agriculture. They must be versed not only in agriculture, but in agricultural economics, i.e. rural economics and so on. So, this will actually include experts in horticulture, experts in agriculture and so on.

cerned, he does not want State Government's nominees, and he does not want Central Government's nominees in the Board of Directors. But actually, the Bank is established by the joint endeavour and contribution of Reserve Bank—50 per cent—and Central Government—50 per cent. How can we dispense with these directors?

So far as Mr. Daga's point is con-

The other point he mentioned is that the Directors representing the cooperatives should be non-officials. All cooperatives are non-officials. In fact, the Presidents of the State Cooperative Banks are non-officials. There is no

that a Registrar of a Cooperative So-

If he thinks

question of an official.

National Bank AGRAHAYANA 9, 1903 (SAKA) for Agr. and Rural Dev. Bill

ciety will be there, then he would not be a representative of the cooperative; he will be an official. Therefore, there is no need for the amendment.

MR. DEPUTY SPEAKER: Now I shall put Amendments Nos. 9, 16 and 25 moved by Mr. Mool Chand Daga and Mr. Bapusaheb Parulekar to vote.

Amendments Nos. 9, 16 and 25 were put and nagatived.

MR. DEPUTY SPEAKER: The question is:

"That clause 6 stands part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7—Term of Officer of Chairman and other directors, retirement and payment of fees.

SHRIR VENKATARAMAN: I beg to move.

Page 6, line 19,—

for "or a director or officer" substitute—

'or an officer' (2)

The point in this amendment is that the Reserve Bank can appoint non-officials as D'rectors; and if these Directors are asked to perform any service or duties, they may be given remuneration or honorarium. In the Bill, as it is framed, no Director can get any honorarium or remuneration. This should only apply to officials and not to non-officials. I have made it clear.

MR. DEPUTY SPEAKER: The question is:

Page 6, line 19,---

for "or a director or officer" substitute—"or an officer" (2)

The motion was adopted.

MR. DEPUTY SPEAKER: The question is:

"That Clause 7, as amended, stand part of the Bill"

The motion was adopted.

Clause 7, as amended, was added to the Bill.

MR. DEPUTY SPEAKER: There are no amendments to Clauses 8 to 11. The question is:

"That Clauses 8 to 11 stand part of the Bill"

The motion was adopted.

Clauses 8 to 11 were added to the Bill.

Clause 12-Meetings of Board.

SHRI SUDHIR GIRI (Contai): I beg to move.

Page 7—

after line 40, insert-

"Provided that such a meeting shall require the quorum of at least fifty per cent of total members of the Board." (19)

The fact is that a decision should be taken by members of the Board. There may be some important decisions. If there is no quorum, then important decisions may be arrived at by two or three members. So, I have brought this amendment to impress upon the Government that there should be a quorum of at least fifty per cent of the total number of members of the Board.

SHRI R. VENKATARAMAN: In Clause 60, we have provided for rules being framed for regulating the procedure of these meetings. Then the quorum will be provided this. Whatever Government considers necessary will be provided. Of course, when the rules are placed on the Table of the House, hon members may have an opportunity even to change them.

MR. DEPUTY SPEAKER: Now I shall put Amendment No. 19 moved by Shri Sudhir Giri to vote.

Amendment No. 19 was put and negatived.

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the

MR.

question is:

* MR. DEPUTY SPEAKER: The question is:

"That Clause 12 stand, part of

The motion was adopted.

Clause 12 was added to the Bill. Clause 13—Committees of National Bank

SHRI MOOL CHAND DAGA: I beg to move:

"Page 8, line 2,--after "persons" insert-

rural crafts."(26)

"who have special knowledge agriculture or agriculture credit cooperative or handicrafts and other

It says on page 8 (3) of the Bill as follows: "The Board may constitute such

other committees, whether consisting wholly of directors or wholly other persons or partly of directors and partly of other persons." What type of persons they will be?

I said, they must have certain qualifications because, they say, "other persons." I have mentioned what type those persons will be? Because a general this is after all. clause. The Board should constitute such other committees, which may consist of directors or wholly of directors or partly of directors and partly of other persons. So, idea is that it must be qualified, that they must be

persons with knowledge in agricul-

ture, rural credit and rural economy.

SHRI R. VENKATARAMAN: The amendment is not necessary, because it is impossible to conceive of a situation in which they will appoint an engineer in respect of a specialist committee. In fact to say that they must be again specialists in this and that is to go on encoumbering

legislation. MR. DEPUTY-SPEAKER: put amendment No. 26 to clause 13 to vote, 1

Amendment No. 26 was put and negtived. • DEPUTY-SPEAKER:

for Agr. and

Rural Dev. Bill

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The

Now.

(27)

"That clause 13 stand parts of the Bill."

The motion was adopted. Clause 13 was added to the Bill.

Clause 14-Advisory Council MR. DEPUTY-SPEAKER:

Amendments Nos. 10 and 27. Shri Mool Chand Daga.

SHRI MOOL CHAND DAGA: I beg to move:

> Page 8, line 16, for "other" substitute "two" (10)

Page 8, lines 15 and 16,for "such number of directors and such other persons"

substitute__

"not more than fifteen members".

The Board constituted an advisory council with a number of directors and other persons. Now, how many members should be there? Fifteen persons or numberless persons? "The Advisory Council. We must have as such number of directors and such other persons" is mentioned. But there is no number mentioned. Then, the Advisory Council can consist of 30, 40

or any number. It should be confined

SHRI R. VENKATARAMAN: This is an Advisory Council and it is not a Board of Directors. It must be an Advisory Council. We must have as many people as possible on it. If we limit their number we cannot provide

for various interests.

to fifteen.

MR. DEPUTY-SPEAKER: Now I put Amendments Nos. 10 and 27 to Clause 14 to vote.

National Bank	AGRAHAYANA	9,	1903	(SAKA)	for	Agr.	an
•					Rural	Den	Ri

The

Amendments No. 10 and 27 were put and negatived.

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MR.

DEPUTY-SPEAKER. question is: "That Clause 14 stand part of the

Bill." Clause 14 was added to the Bill.

MR. DEPUTY-SPEAKER: Clauses 15 to 19. There are no amendments.

MR DEPUTY-SPEAKER: The ques-

tion is: "That Clauses 15 to 19 stand part of the Bill."

The motion was adopted.

Clauses 15 to 19 were added to the Bill.

MR. DEPUTY-SPEAKER: 20 Shri Mool Chand Daga, Amendment No. 11.

SHRI MOOL CHAND DAGA: I am not moving this amendment. MRDEPUTY-SPEAKER: The

question is: "That Clause 20 stand part of the

Bill."

The motion was adopted. Clause 20 was added to the Bill.

Clause 21-Production and Marketing

MR. DEPUTY-SPEAKER: Clause 21. Shri Sudhir Kumar Giri, Amend-

ment No. 20.

SHRI SUDHIR GIRI:

I beg to move—

Credit.

Page 12,—

"(5) Notwithstanding anything contained in sub-sections (2), (3)

after line 29, insert-

ceeding twenty five

and (4), the National Bank may also make loans and advances repayable on demand or on the expiry of fixed periods not exagainst the records of share-croppers documents of the recipients of vested land:

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(20)

Provided that the National Bank

shall establish its branches in the rural areas throughout the country for this purpose in particular."

The Bill is meant for the promotion of agriculture. In the promotion of agriculture, small farmers, marginal

farmers and farmers who have got vested land and who are the sharecroppers, participate in the rural areas. The Bill does not provide anything

for the share-cropper or those who

have received the vested land in the

States. I have brought this amendment with the view to impress upon the Finance Minister this point so that loans can be given to the share-cropper and the recipients of vested lands through the branches of the bank

opened for this purpose in the rural

areas. I request the hon. Finance Min-

ister to honour my amendment and

to suitably amend the Bill.

SHRI R. VENKATARAMAN: The amendment is not necessary because share-croppers and tenants are treated as agriculturists and are already covered.

MR. DEPUTY-SPEAKER: I shall now put amendment No. 20 moved by Shri Sudhir Giri to the vote of the House.'

Amendment No. 20 was put and negatived

MRDEPUTY-SPEAKER: The question is:

"That clause 21 stand part of the Bill "

-The motion was adopted.

Clause 21 was added to the Bill. Clauses 22 to 30 were added to the

Bill. Clause 31—Commission

335 National Bank **NOVEMBER 30, 1981** for Agr. and 336 Rural Dev. Bill SHRI R. VENKATARAMAN: I beg This change is only to clarify the posito move? tion in respect of the Long Term Operations Fund in connection with Page 15, line 22,—for "sections 25, the loas made for this purpose, which has been spelt out in sub-clauses 30 and 32" substitute— (1)(a), (1)(b) and (1)(c) of clause "this Chapter or Chapter VII" 25, to support investment credit given (3) under the said clauses. This is only a clerical change really and there is This, is purely a formal amendment no substance in it. in the sense that under this, commis-MR. · DEPUTY-SPEAKER: sions are payable not only under sec-The tions 25, 30 and 32 but also in respect question is: of other things covered by Chapters Page 17, line 37,—omit "clause (a) VI and VII. or clause (b) or clause (c) of" (4) MRDEPUTY-SPEAKER: The The motion was adopted. question is: MR. DEPUTY-SPEAKER: The ques-Page 15, line 22,—for "sections 25. tion is: 30 and 32" substitute-"That clause 42, as amended, stand part of the Bill" "this Chapter or Chapter VII" (3) The motion was adopted. The motion was adopted. Clause 42, as amended, was added to the Bill. MR DEPUTY-SPEAKER: The question is: Clauses 43 to 47 were added to the Bill. "That clause 31, as amended, stand part of the Bill." Clause 48-Audit SHRI MOOL CHAND DAGA: I beg The motion was adopted. to move: Clause 31, as amended, was added to the Bill. Clauses 32 to 41 were added Page 18, for lines 37 to 41, substituteto the Bill. "48.(1) The accounts of the Na-Clause 42—National Rural Credit tional Bank shall be audited by (Long-Term Operations) Fund. the Comptroller and Auditor MR DEPUTY-SPEAKER: There is General of India." (13) a Government Amendment No. 4. The capital of the National Bank shall $_{
m SHRI}$ \mathbf{R} . VENKATARAMAN: be subscribed to by the Central Govmove it. ernment and the Reserve Bank in equal proportions. So, our share is $\mathbf{M}\mathbf{R}$. DEPUTY-SPEAKER. What there to the extent of 50 per cent. So, about Mr. Daga? I want that the accounts should be SHRI MOOL CHAND DAGA: I am audited by the C.A.G. not moving my amendment because SHRI R. VENKATARAMAN: the hon. Minister has already moved hon friend has overlooked the subsehis amendment. quent sub-clause. I would invite his SHRI R. VENKATARAMAN: I teg attention to sub-clause (6) of the to move: same Clause: "Without prejudice to anything Page 17, line 37,—omit "clause (a) contained in the preceding sub-secor clause (b) or clause (c) of" (4)

tion," the Central Government may, at any time, appoint the Comptroller and Auditor General of India to examine and report upon the accounts of the National Bank and any expenditure incurred by him shall be payable by the National Bank

So, I do not think, there is any need for that.

MR DEPUTY-SPEAKER: Now, I

neral of India."

to the Comptroller and Auditor Ge-

by Shri Mool Chand Daga, to vote. Amendment No. 13 was put and

shall put Amendment No. 13 moved

negatived. MR. DEPUTY-SPEAKER:

"That Clause 48 stand part of the Bill."

The motion was adopted.

Clause 48 was added to the Bill.

Clause 49 to 62 and First Schedule were added to the Bill.

Second Schedule Amendments made

question is:

Page 33,—

for lines 15 to 17, substitute--"'(iii) in sub-section (6), for the expressions "regional rural banks" and "regional rural bank",

wherever they occur, the expressions "cooperative banks other than primary cooperative banks" and "cooperative bank other than a primary cooperative bank" shall respectively be substituted.'" (5) Page 33, line 27,—

1.

omit "and Development" (6) Page 34.---

after line 2 insert_

"PART IV

Amendment to the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(47 of 1961)

Amendment

In section 2, for clause (q), the following clauses shall be substituted, namely: ---

'(a) the expressions "central cooperative bank", "cooperative society" and "State cooperative bank" shall have the meanings respectively assigned to them in the National Bank for Agriculture and Rural Development Act, 1981:

(r) the expressions "primary cooperative bank" and "primary credit society" shall have the meanings respectively assigned to them in Part V of the Banking

for "PART IV" substitute "PART V"

Page 34, line 3,-

Regulation Act, 1949'" (7)

(Shri R. Venkataraman)

(8)

MR. DEPUTY-SPEAKER: The question is: "That Second Schedule, as

amended stand part of the Bill."

The motion was adopted.

Second Schedule as amended, was added to the Bill. Clause 1, the Enacting Formula and

the Title were added to the Bill. SHRI R. VENKATARAMAN: I beg

to move: "That the Bill, as amended, be

MR. DEPUTY-SPEAKER: moved:

passed."

"That the Bill as amended, be

passed". You should not repeat any point in

the third reading. Do not go to the beginning itself. You are a senior Member. As a matter of fact, you must educate me. Only new points 1.18

Rural Dev. Bill

which have not been raised so far can be mentioned. wbbew et v

🚰 🎚 श्री रामावतार शास्त्री (पटना) :

उराध्यक महोदय, इस विधेयक के पीछे मंशा यह है कि देहात के लोगों को खास तौर से कमजोर तबके के लोगों को, चाहे वह हरिजन हों, पिछड़ी जाति के लोग हों या ऊंची जाति के भी जो गरीब हों, ऐसे लोगों को मदद की जाये। इस तरह की मदद की बात यह पहले भी करते रहे हैं। रीजनल रूरल बैंक कायम है, इनका बीस सूत्री कार्यक्रम भी इसी उद्देश्य के लिए है स्रीर भी तरह-तरह से ये देहातों में काम करने की कोशिश करते हैं। लेकिन मैं केवल एक ही सवाल पूछना चाहंगा कि इसका नतीजा क्या निकला? क्या ग्रापने कभी इस बात का ग्रनुमान लगाया, नेखा जोखा लिया कि देहात के इन गरीबों को जिनकी चर्चा श्राप कर रहे हैं, इनमें कितने प्रतिशत लोगों को इससे लाभ हुग्रा।

रिजर्व बैंक की बुलेटिन से यह पता चलता है कि 7 प्रतिशत राष्ट्रीय स्राय में बृद्धि हुई। क्या ग्रापने पता लगाया कि इस सात प्रतिशत में से कितने प्रतिशत इन लोगों की जेब में गया जिनके लिए ग्राप यह राष्ट्रीय कृषि ग्रीर ग्रामीण विकास बैंक बना रहे हैं ? यह ग्रापको, देश की जनता की बताना चाहिए ताकि वह समझे कि ग्राप क्या कर रहे हैं? यह मैं इसलिए कह रहा हूं कि जब हम अपने क्षेत्र में घमते हैं तो देखते हैं कि भैंस खरीदने के लिए ग्राप कर्ज देते हैं लेकिन वह मिलता नहीं है, छोटे छोट दस्तकारों को कर्ज देने की बात ग्राप करते हैं लेकिन वह लोग दौड़ते दौड़ते थक जाते हैं भौर परेशान हो जाते हैं। जब वह पैसा देते हैं तब तो उन्हें किसी न किसी रूप में कुछ पैसा मिल जाता हैं नहीं तो वे बेचारे दौड़ते दौड़ते थक जाते हैं ग्रीर उन को पैसा नहीं मिलता हैं। मैंने बहुत बार ग्रपने क्षेत्र के दर्जनों बकों के बारे में लिखा है कि वहां ऐसी

बात हुई है, लोगों को कर्ज नहीं मिलता। सवाल भी यहां उठाए गए लेकिन उसका कोई स्त्याहबर्वक नतीजा ग्राज तक नहीं देखने को मिला।

दूसरी बात में यह कहना चाहता हूं, जो बैंक ग्राप बना रहे है, वह बनाइये । ग्राप ने कहा कि रिजवं बैंक से भ्रलग करने से हम ज्यादा लाभ पहुंचा सर्केंगे। यह हमें भ्रागे देखना है कि रिजर्व बैंक ग्रलग करने से ज्यादा लाभ पहुंचता है या नहीं लेकिन जो कर्मचारी इत में काम करते हैं और दूसरे बैंकों में काम करते हैं उन की स्थिति की तरफ भी श्राप को ध्यान देना चाहिए। श्रभी मेरे पास पटना से निकलने वाले "श्राज" का 4 नवम्बर का यह ग्रंक है, यह बहुत ही प्रतिब्ठित दैनिक "ग्राज" श्रखबार है. इस ने पटना के बारे में लिखा है--भारतीय स्टेट बैंक में ग्रनियमितताग्रों का बोलबाला। यानी जिन कर्मचारियों की प्रोमोशन मिलना चाहिए उन को तो प्रोमोशन दिया नहीं जाता ग्रार किसी न किसी पैरवी के बल पर जो जूनियर हैं उन को प्रोमोशन दे दिया जाता है। इस तरह की बातें यहां भी हो सकती हैं। तो इस पर ध्यान देना चाहिए कि इस तरह की बातें नहीं हों ग्रौर कर्मचारियों की कठिनाइयों की तरफ भी ग्राप का ध्यान जाना चाहिए ।

श्राखीरी बात मैं भ्रष्टाचार के सम्बन्ध में कहना चाहता हूं। भ्रष्टाचार ग्राज सर्वग्राही श्रीर व्यापक हो गया है। उस के बारे में हम लोग जितनी बार भी यहां बोलते हैं वह श्रीर भी बढ़ता जाता है, श्राप उस का कुछ निदान नही निकाल पाते । बैंको में सब जगह भ्रष्टाचार है जिस की चर्चा मैंने की थीं कि गरीबों को कर्ज नहीं मिलता । लेकिन एक बात मैं बता दूं कि इसी तरह का एक संगठन नाफेड का है जिस को राव साहब चलाते हैं। उस के ग्रध्यक्ष कोई संसद् सदस्य हैं। लेकिन वहां करोड़ों रुपये का गोलमाल हैं। वहां के

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कर्मचारियों ने इस के खिलाफ 65 दिनों तक ग्रान्दोलन चलाया । उन की मांग है कि इस गोलमान को बन्द किया जाये। मगर जरूरत पड़े तो ग्रध्यक्ष को बदल दें। कोई बरूरी नहीं है कि सब ग्रह्यक्ष संसद सदस्य ही रहें। विस्तार के साथ 21 नवम्बर, के क्लिट्ज में यह बात छपी हुई है। इस प्रकार भ्रष्टाचार ग्राज सर्वे व्यापी हो गया है। ग्रगर ग्राप सचमुच में कमजोर वर्ग के लोगों की मदद वेहातों में करना चाहते हैं तो भ्रष्टाचार पर ग्रंकुश लगाना होगा तमाम लोगों के सहयोग से भ्रौर उन की मदद करनी होगी। ग्रभी तक उन को ठीक मदद नहीं मिल पा रही है। ग्राप बैंक खोलिये या 20 सूत्री कार्यक्रम चलाइए उन को उस का कोई लाभ नहीं मिलता । उन पर तो गोलियां चल रही हैं, उन को सो-काल्ड नक्स्लाइट कह कर दबाया जा रहा है। मैंने निवेदन किया कि . हमारे यहां नीबतपूर में दो ब्रादिमयों को गोली से मार दिया गया यह कह कर कि ये नक्स्लाइट हैं। वे मांगते हैं कर्जा, वे मांगते हैं जमीन तो उन को नक्स्लाइट कह कर मार दिया जाता है। श्रगर यह स्थिति रहेगी

इन शब्दों ने साथ मैं कहूंगा कि सरकार इस सदन के सामने इस की तस्वीर पेश करे कि ग्रब तक कितने कमजीर वर्गों को, कितने हरिजनों को इसके द्वारा मदद पहुंच सकी है।

तो जो ग्राप का उद्देश्य है, बैंक का निर्माण करने

का उस की पूर्ति नहीं हो पायेगी।

उपाध्यक्ष जो, यह जो मैंने कहा वह ब्राउट ब्राफ कांटक्स्ट तो नहीं था।

MR. DEPUTY-SPEAKER: Naxalites will not take you as Member because you are very old.

SHRI RAMAVATAR SHASTRI: You fight with them politically. Do not suppress anybody.

SHRI SUDHIR GIRI (Contai): Mr. Deputy-Speaker, Sir, we are led to understand that the country is wedded to the principles of socialism and we expected that in the course of the rule by the present political party, that is, the Congress(I), some effective measures towards the goal of socialism will be taken, but up till now we have found not a trace of such socialistic goal. Instead of all these things, the present legislation has been introduced in this House and this legislation promote the agricultural to development in the rural areas and this legislation also wants the rural development by providing credit to the artisans and small farmers etc.

Sir, there are two schools of thou-

ght. One school holds that rural development can take place if institutional changes are carried out and another school thinks that the rural development, i.e., agricultural development and the development of the people living in the country-side can be achieved if structural changes are effected. By 'institutional changes' I mean to say that the methods of cultivation, that is, by using tractors etc. should be used and by 'structural changes' I mean to say that the land concentrated in a few hands should be distributed among the people. But without taking such recourse, the Government is going to provide credit to the small farmers and other well-to-do farmers. I am of the firm opinion that without structural changes, that is, by taking the excess land of the big land-holders and giving it to the landless poor people in the country-side, we cannot really effect a social change, a social deve-

MR. DEPUTY-SPEAKER: Socialism cannot come on a fine morning. We are marching towards socialism.

lopment and rural development also.

SHRI SUDHIR GIRI: I do urge upon the Government that without laying much emphasis on these institutional changes they should resort to structural changes.

One thing I want to point out here is that it will be an apex bank which

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will provide credit to the cooperative institutions or cooperative societies existing in the rural areas. But we are aware that the cooperative credit societies in the rural areas are full powerful vested interests. They are not giving any kind of credit to the landless people, to the landless peasants or to people who have got waste

land, and who are the share croppers. So, I brought the amendment that this Bank should open its branches in the rural areas to provide finance, to p.ovide credit, to those people who constitute the largest part of our population.

More han 70 per cent of our people live

below the poverty line.

13.00 hrs.

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So, if the Government is really sincere in developing, in the upliftment of the poor people, they should provide such measures as would enable the Share Cropers and the recepients of the land to get credit through the Bank

There is regional imbalance. The other day we found in the newspapers

that the western part of our country is getting much more financial help from the Central Government than the eastern part of our country. So, I do urge upon the Government that much emphasis should be laid on the eastern part of our country. They should be given more credit benefits so that the rural people can develop themselves.

उपाध्यक्ष महोदय, श्रापने मझे बिल की यर्ड रीडिंग में ग्रपने कुछ विचार रखने का मौका दिया है, इसलिए मैं प्रपने विचार बहुत संक्षेप में भ्रोर बिल पास होने के वक्त जो कहे जा सकते हैं,. उतना मैं कह सक्ता।

श्री नाथुराम मिर्घा (नागौर) :

्री वित्त मंत्री जी ग्रापका इस सदन में स्वागत करता है कि ग्रापने इस कानून की -पास करवाया । यह कृषि भ्रायोग की िसिफारिक पर ग्रा**घारित कानून, कृषि**

भायोग ने 1976 में भपनी फाइनल रिपोर्ट दो यो, अबि ग्रीर इम्पोर्ट्स तथा किसानों को गांवों में विकास के लिए धन की व्यवस्था करने के लिए है। ऋषि आयोग ने 24

इन्तरिम रिपोर्ट्स दी थी ग्रीर ग्राज इस साल के बाद एक कमोशन की महत्वपूर्ण रिपोर्ट पर सूर्य की किरण को देखा है भीर श्रव श्राप इस कानून को श्राज यहां पास करवा रहे हैं। मुझे इससे बड़ी खुशी है श्रीर मैं समझता हुं कि देश के गांवीं में बसने वालों, 80 फीसदी लोगों को जो गांवों

में खेतो, पशुपालन ग्रौर उद्योगों का धन्धा करते हैं, को इस कानून से एक संतोष मिलेगा। एक नई दिशा बनो है कि समृचित गांव के विकास के दृष्टिकोण को साधनों की दृष्टि से सम्बन्न बनाने के लिए यह कानून हर तरह से उनको भदद करेगा।

समय-समय पर, जैसा कि श्रापने

प्रारम्भ में अपने भाषण में कहा है कि 1971 तक गांवों में ग्रौर पशपालन के धन्धों का विकास करने के लिए ज्यादातर गावों के लोगों को प्राइवेट लोगों से कर्जा लेना पड़ा था और ऊंचे-ऊंचे ब्याज पर लेना पड़ता था । जैसा कि स्रापने बताया कि 1971 तक 31 प्रतिशप कर्ज की ंडध्वस्था गांवों के बैंकों से ग्रीर सरकारी सिमितियों की वजह से होने लगा है, यह कितना सही है इस के श्रांकड़े तो श्राप श्रांकलित करेंगे । लेकिन मैं सम**झ**ता हुं कि पिछले कुछ वर्षों में समय समय पर जो कुछ भी कदम उठाए गए केंडिट की

अपनी केंडिट ब्रान्चेज के जरिये, सहकारिता के माध्यम से काफी विकास किया। फाइनें सिस एजेंसी के जिर्पे से भी कुछ बड़े कामों के लिए कर्जे की व्यवस्था भीर लोन की व्यवस्था की गई। इसके साथ-साथ कृषि ग्रायोग की ग्रन्तरिम रिपोर्ट के ग्राधार पर कुछ रुरल कमीशन धान्चलिक बैंकों के

व्यवस्था के लिए, जिसमें रिचर्व बैंक ने भी

345 खोलने की वावस्था की गई। मेरे खगाल मे अब गांवों के अन्दर 1971 से काफो ज्याता मात्रा में कर्जा सरकारो बैंकों के जरिये और सरकारी समितियों को एजेंसोज के जरिए से दिया जाने लगा है। पृथि मंत्री जो सदन में मौजूद हैं, छिष स्रायीग को रिपोर्ट में करीब 2,233 रिक्मेड शन्स है और मैं उन रिक्मेंडेशन पर जोर देकर कहना चाहता हूं कि बहुत गहराई से भ्रष्टपयन करके जल्दो कार्यवाही करने की जरूरत है। ग्राज देश के अन्दर जबर-टस्त ऋाइसिस खड़ा हो रहा है ग्रीर हर तरह के उत्भादन की शोतलता नजर आने लगी है। खाद्यान भी आज बाहर से मंगाना पड़ रहा है, चोनो बाहर से मंगानी पड़ रही है, श्रायल--सोड्स बाहर से मंगाने पड़ रहे हैं ; कई तरह की कृषि की चोजें बाहर से मंगानी पड़ रहाे है इस लिए कृषि स्रायोग को सिफारिशों की तरफ करकार का, खाक तीर से विता मंत्री जी आप का, ध्यान जाना चाहिए क्योंकि ग्राप का भी इक्षमें बड़ा भारो रोल होता है, खाक तीर से कुछ एडिमिनिस्ट्रेशनिटिव चेन्जोज केन्द्रीय मंत्रालययों में करने होंगे राजः सन्कार के मंत्रालयों में करने होंगे तथा कुछ ग्रन्य व्यवस्थाये करनी होंगा। मैंने समय समय पर सदन का ध्यान उन क्षिफारिशों की तरफ दिलाया है श्रीर श्राज

वैंक से सम्बन्धित सिफारिश को कार्यान्वित करने के लिए मैं आप को दोबारा बबाई देता हूं और आप की सरकार तथा स्टब्स को विभिन्न पार्टियों के सदस्यों का अगत उन सिफारिशों को तरफ फिर से

फिर निवेदन करना चाहता हूं कि ∌िष

आयोग को सिफारिशों पर गम्भोरता से

विचार कर के कुछ निश्चय लिये जाने

चाहिए। ऐसा नहीं होना चाहिए कि

देश साल के बाद एक किफारिश को कार्यान्धित

किया जाय, ऐसी स्थिति में देश की बहुत

भारी घाटा होगा ।

दिलाता हूं, जिन पर श्राज सरकार के कार्यालय में डस्ट छा रहो है. उनको पुरन्त कार्यान्वत करने की सलाह देता हूं।

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Deputy Speaker Sir, I will just mention two or three facts to show what rapid stride rural credit had taken during the last decade. For instance, in 1969, before nationalisation of

borrowal account of only about rupees one lakh and three thousands in the rural areas. At the end of 1979, the borrowal account was Rs. 75,48,000/-. The amount lent in 1969 was Rs. 45 crores and at the end of 1979, it was Rs. 2,459 crores. Now the second point that I would like to mention is rural branches in 1969 were only 22 per cent. In 1981, it is 48 per cent.

I would like to mention that the most important programme for allevia-

banks, the commercial banks had a

ting the weaker sections is the Differential Rate of Interest (DRI) Programme. Under this programme, we have now covered the scheme through the branches in rural areas and in some urban areas. Practically, 72.7 per cent of the loans is given under the DRI and so far as the scheduled castes and scheduled tribes are concerned, 436 per cent has been given out of this DRI programme.

to be done. But it does not mean that we have not done enough or that we have not done anything at all. The Regional Rural Banks (RRB) are going to start another, instalment though which we are going to help weaker sections of the society, particularly the village agriculturists, small farmers and the marginal farmers. Hon. Friend, Shri Giri has said that the share-croppers are not taken care of. I explained

I do agree that there is a lot more

that shart-croppers come under the definition of "agriculturists", and therefore they will be entitled to the loan facilities. There is a special problem in West Bengal which is a different one and that is not covered by

even at the time of moving the Bill

Sugar Undertakings NOVEMBER 30, 1981 347 Llanagement) Amdt. Bill 3 (Shri R. Venkataraman) this. .. The problem is that the share-

to give loans up to Rs. 1,000/- for productive purposes without any security and purely on the promissory note

croppers have no right in land and,

therefore, they have no security to

offer. Even in those cases, the Government have now instructed the banks

executed by them. I, therefore, hope that this will reach the people even in those areas. Sir, I am thankful to the House for the cooperation it extended to ne. I take it that if there is any suggesion or any criticism at all, it is only to im-

will bear this point in mind in the operation of the Bank. MR. DEPUTY SPEAKER: The question is:

amended, be

prove the working of rural credit. I

passed." The motion was adopted.

"That the Bill, as

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at

14.10 hrs. 13.11 hrs.

The Lok Sabha then adjourned for Lunch till ten minutes past Fourteen of

the Clock.

The Lok Sabha reassembled after lunch

at eighteen minutes past Fourteen of the Clock. (MR. DEPUTY SPEAKER in the Chair)

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMEND-MENT BILL

MR. DEPUTY-SPEAKER: Rao Birendra Singh.

Sir, I beg to move: *

AGRICUL-THE MINISTER OF TURE AND RURAL RECONSTRUC-TION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH):

"That the Bill further to amend the Sugar Undertakings (Taking

Over of Management) Act, 1978 as passed by Rajya Sabha, be taken into consideration." This Act was passed in 1978, and

(Taking over of

after that Government took over some mills for a period of three years in the interest of sugarcane growers and workers and also far increased production of sugar. These mills have been working, but now we feel that

this period of three years is not sufficient for their full recovery. Government has invested large sums of money on payment of arrears sugarcane-growers and arrears of workers' pay. We feel that, at least for a period of three years more, Government should retain control over these mills. That is why we have come to the House with this Amendment. I am confident that the whole House

will support this beneficial measure.

Motion

DEPUTY-SPEAKER: MR.moved: "That the Bill further to amend the Sugar Undertakings (Taking Over of Management) Act, 1978, as

Mr. Zainal Abedin.

into consideration."

SHRI ZAINAL ABEDIN (Jangipur): Mr. Deputy-Speaker, Sir, I rise to support the Bill moved by the hon. Minister just now. I support it as a measure that can be called as something better than nothing.

Sugar is a very important and

passed by Rajya Sabha, be taken

essential commodity of daily life to one and all. Sugar and sweetness are synonymous. But in view of the high level of price nowadays to the poor consumers it has become something

bitter. . . RAO BIRENDRA SINGH: Not now.

SHRI ZAINAL ABEDIN: In the face of this it is the bounden duty of the Government to make certain

•Moved with the recommendation of the President.